

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-623(PB)/2017

IN THE MATTER OF:

Technology Development Board
Vs
Logic Eastern India Pvt. Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the APPLICANT

:- Mr. B. B. Sawhney, Sr. Advocate with
Mr. Lakshay Sawhney, Shashank Mishra, advocates
and Mr. Akshay Lal (Asst. Law Officer TDB)

ORDER

Learned counsel for petitioner is present. Learned counsel for the corporate debtor is also present and represents that reply has been duly filed and copy of the same had also been made available to the petitioner. As per the request made by the learned senior counsel for the petitioner to allow rectification of mistake crept in relation to part 4 of the application at page 12 of the application wherein the particular of the debt has been wrongly stated. The matter is adjourned by a week for suitably rectifying the said mistake.

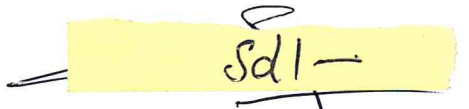
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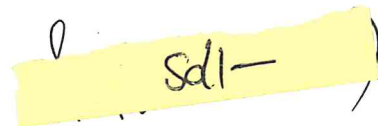


Deepak Kumar
05.02.2018

At the request of the learned senior counsel the rectified application alongwith a copy of rejoinder, if any, filed shall be made available to the counsel for Respondent. The petitioner is also permitted to file the rejoinder to the reply.

Post the matter on 26th February 2018.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(VARADHARAJAN)
MEMBER (JUDICIAL)